



**TRAINING CALENDAR OF JUDICIAL ACADEMY, ASSAM
FOR THE YEAR 2020 -2021**

| Proposed In-Service Training Programmes | | | |
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| Month | Programmes | TOPIC | Target Group |
| April | Skill Development Programme for Investigating Officers | <ul style="list-style-type: none"> • Provisions of Cr. P. C. vis-à-vis Investigation • Arrest & detention of accused/suspect • Electronic evidence • Scientific Evidence; Sex detection Kit • Maintenance of Case Diary • Limitation in conducting investigation • Police Report • Murder cases and unnatural death • NDPS • POCSO • Offence against SC/ST • Child labour/child marriage • Juvenile Justice Act • Accident cases • Fake Indian currency Note • Cheating and Forgery • UPA • Wildlife cases • Role and duty of superior Police Officers | <ul style="list-style-type: none"> • Investigating Officers of Assam Police |
| | Skill Development Programme on Motor Accident Claims cases | <ul style="list-style-type: none"> • Important provisions of the Act. • No fault liability • Defenses available to Insurance Company. • Calculation of Disability – medico legal aspect • Quantum and just compensation • Scheme for payment of compensation. • Apportionment of compensation. • Compensation in hit and run case. • Execution of Award. • Important judgments on the subject. | <ul style="list-style-type: none"> • Members, MACT/District Judge/Addl. District Judge. |



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| May | Skill Development Programme for staff of subordinate courts | <ul style="list-style-type: none"> • Civil Rules and Orders • Criminal Rules and Orders • Duties in Nazarat Branch • Duties in Copying Branch etc. • Accounts management • RTI Act. | <ul style="list-style-type: none"> • Staff Of Subordinate Courts of Nagaland, Mizoram & Arunachal Pradesh |
| June | Skill Development Programme on Juvenile Justice Care & Protection Act, 2015 | <ul style="list-style-type: none"> • General principles of Care and Protection of Children. • Classification of offences • Principles of best interest and child friendly • Child Friendly procedures to be followed by the JJB • Bail • Preliminary assessment in case if heinous offences- child friendly procedures to be followed by the children's court. • Juvenile Justice Model Rules, 2016 | <ul style="list-style-type: none"> • Principal Magistrates • Members of JJB |
| | Skill Development Programme for Court Managers | <ul style="list-style-type: none"> • Duty and responsibility of Court Managers in Court, space, time, asset and financial management and in the e-courts system | <ul style="list-style-type: none"> • Court Managers |
| July | Skill Development Programme on NDPS Act | <ul style="list-style-type: none"> • Salient features of the Act including Bailable offences under the Act, Magistrate triable offences, cognizance of offence, bail in cases of intermediate quantity, restriction in bail in respect of commercial quantity, confiscation proceedings, zimma. • Small, Intermediate and Commercial Quantity • Importance of the procedures laid down in Sec. 41, 42 and 43 of NDPS Act. • Requirements of the procedures to be followed u/s 50 NDPS Act during body search. • Seizure of Articles and Need for proper packaging and sealing. • Appreciation of evidence. • Pre trial disposal. • Sentencing guidelines. | <ul style="list-style-type: none"> • Session Judges/Additional Session Judges |



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| | Workshop on Law relating to Cyber Crime & Electronic Evidence | <ul style="list-style-type: none"> • Salient features of the Information Technology Act, 2000. • Understanding the nature of Cyber Crime : Chapter XI • Requirement of Compliance of Sec. 65 B of the Evidence Act. • Appreciation of Electronic Evidence. | <ul style="list-style-type: none"> • All Cadre of Judicial Officers |
| August | Capacity Building Programme for Special Public Prosecutors | <ul style="list-style-type: none"> • POCSO Act-An Overview-Understanding the need, background and social context of the Law legislative development. • Adolescence, Psychological effect of Child Abuse. • POCSO Act vis-à-vis J.J.(CPC) Act. • Trial Procedure of POCSO Cases • <i>Role of Special Public Prosecutor during pre-trial issues</i> • <i>Bail</i> • <i>Examination of victim u/s 164 Cr.P.C.</i> • <i>Custody of the victim</i> • <i>Scrutiny of the case diary before initiation of trial</i> • Examination of Child victim & Child witnesses during Trial-Statutory Precautions in recording the evidence of vulnerable witnesses • Presumption of guilt-application and challenges. • Medico-Legal aspects of sexual Violence against Children. • How to record Electronics Evidence and other scientific evidence in sexual offences cases. • Compensation, support services to the victim of crime under the POCSO Act. | <ul style="list-style-type: none"> • Special Public Prosecutors, Assam |
| September | Skill Development Programme on Arbitration and Conciliation Act | <ul style="list-style-type: none"> • Important aspects of the Act • Jurisdiction and scope of the Courts to entertain application under section 9, 34 and 37. • Application for interim orders • Execution of Award • Foreign Awards- enforceability | District Judge/Addl. District Judge |



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| | Judicial Colloquium on "Anti Human Trafficking" | <ul style="list-style-type: none"> • Dimensions, challenges and existing responses on human trafficking. • Investigation and reflection on trial in the context of cases pertaining to human trafficking. • Challenges faced by victims during investigation and prosecution. • Issues relating to victim compensation • Role of NGO/CBOs in ensuring justice for victims and in cooperation & participation of victims in trial. | <ul style="list-style-type: none"> • All Cadre of Judicial Officers • Police • Public Prosecutors • NGO |
| October | Refresher Course for Judicial Magistrate First Class/Civil Judge (Jr. Divn.) | <ul style="list-style-type: none"> • Framing of charge/issues • Appreciation of Evidence • Order/Judgment writing | <ul style="list-style-type: none"> • Grade -III Judicial Officers of Assam, Nagaland, Mizoram & Arunachal Pradesh, who have completed 1 year of service. (3 batches) |
| | Skill Development Programme on Wildlife Laws | <ul style="list-style-type: none"> • Illegal Wildlife Trade: Concerns and Efforts to Mitigate it • Wildlife Laws : Overview and interpretation explained through cases • Environmental jurisprudence explained through forest and wildlife cases. • Rhino Horn DNA Indexing System (RhoDIS), a wildlife forensic tool for addressing rhino horn trade • An overview on conservation challenges and impact in the state of Assam | <ul style="list-style-type: none"> • Judicial Officers • Forest Officials • Police personnel |
| November | Sensitization Programme on Family Court matter | <ul style="list-style-type: none"> • Meaning and importance of counselling • Counselling ethics • Counsellor-client relationship • Current trends in the practice of professional counselling. | <ul style="list-style-type: none"> • Presiding Officer and Counsellor, Family Courts |
| | Sensitization Programme on Domestic Violence | <ul style="list-style-type: none"> • Magistrates, Duties of Protection Officers, Service Providers and under the Act - Section- 5 • Procedure to be followed in application under Section 12 of the Act • Efforts towards Reconciliation of parties, • Counselling (Section 14), referral to Mediation and filing | <ul style="list-style-type: none"> • All Cadre of Judicial Officers |



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| | | <ul style="list-style-type: none"> cases in LokAdalat. • Interim reliefs under the Act – Section 23 • Relief in other suits and legal proceedings – Section 26 • Execution of Orders passed under the Act • Section 31- Penalty for breach of protection – Order by respondent- procedural aspects • Important Judgment under the PWDV Act • Consequences in case of breach of violation of orders including Protection Order | |
| December | Skill Development Programme For Civil Judge (Jr. Division) | <ul style="list-style-type: none"> • Revisit the important provisions of Code of Civil Procedure and Civil Rules and Orders. • Appreciation of Evidence : with special reference to documentary evidence including computer generated documents. • Timely disposal of Interlocutory Applications. • Role as a Referral Judge in sending the suit for mediation. | <ul style="list-style-type: none"> • Grade- III Judicial Officers |
| | Orientation Programme for Newly enrolled Advocates | <ul style="list-style-type: none"> • Duties and responsibilities of Advocate • Advocates Act | <ul style="list-style-type: none"> • Newly enrolled Advocates |
| January | Orientation Programme | <ul style="list-style-type: none"> • Health & Stress Management | <ul style="list-style-type: none"> • All cadre of Judicial Officers of Assam, Nagaland, Mizoram and Arunachal Pradesh. |
| | Skill Development Programme on Commercial Courts Act | <ul style="list-style-type: none"> • Salient features of the Act. • Concept of Commercial dispute – specified value – • Hierarchy and appeal mechanism • Pre-institution mediation • CPC and Commercial Courts Act | <ul style="list-style-type: none"> • Commercial Court Judges of Assam, Nagaland, Mizoram and Arunachal Pradesh. |
| | Refresher Training staff of district court | <ul style="list-style-type: none"> • General Rules regarding Practice & Procedure • Leave Rules • Account Rules • Preparation of Budget with special reference to Civil Court | <ul style="list-style-type: none"> • Accountants & Asstt. Accountants of District Courts |



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| | | <ul style="list-style-type: none"> • Treasury Rules • GST | |
| February | Skill Development Programme on NI Act | <ul style="list-style-type: none"> • Cause of action in a case under Section 138 NI Act • Statutory Presumption under Section 139 CrPC. Presumption under Section 146 NI Act • Offences against company under Section 141 NI Act. • Section 147 NI Act-Compoundable Offence- Guideline laid down by Supreme Court. • Sections 143A NI Act & 148 NI Act- Interim Compensation. • Summary Procedure in cases under NI Act- Section 143 NI Act. • Cognizance of offence under Section 142 NI Act. Condonation of Limitation- provision thereof • Important judgments under NI Act | <ul style="list-style-type: none"> • CJM/Addl. CJM/JMFC |
| March | Skill Development Programme for Special Judges under POCSO Act | <ul style="list-style-type: none"> • POCSO Act-An Overview. • POCSO Act vis-à-vis J.J.(CPC) Act. • Bail: important aspects • Cognizance and framing of charge • Trial Procedure of POCSO Cases • Examination of Child victim & Child witnesses during Trial-Statutory Precautions in recording the evidence of vulnerable witnesses. • Presumption of guilt-application and challenges. • Medico-Legal aspects of sexual Violence against Children. • Electronics Evidence and other scientific evidence in sexual offences cases. • Compensation. • Sentencing guidelines | <ul style="list-style-type: none"> • Special Judges/ Addl. Sessions Judges dealing with crime against women. |
| | Skill Development Programme for Civil Judges (Sr. Divn) | <ul style="list-style-type: none"> • Civil Appeal • Execution | <ul style="list-style-type: none"> • Civil Judges (Sr. Divn) |



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INDUCTION TRAINING

- Ongoing Induction Training for newly recruited Judicial Officers of Assam, Nagaland, Mizoram & Arunachal Pradesh :
 - Batch 14 – Assam Judicial Service (Grade-III)
 - Batch 24- Assam Judicial Service (Grade-III)
 - Batch-1 - Arunachal Pradesh Judicial Service (Grade-III)
- Upcoming Induction Training :
 - Batch-12 - Assam Judicial Service (Grade-III) w.e.f. 25.03.2020
- Different Batches as and when deputed by the Hon'ble Gauhati High Court, on recruitment of new officers during the year 2020-21.